[RAJYA SABHA] to Questions

generally hand over the foodgrains procured by them to the Food Cor. poration of India for the Central Pool.

(b) and (c) The take over of stocks by Food Corporation of India from the State agencies is a continuous process, and the quantities taken over depend upon storage, movement availability, the volume of stocks and other factors. The State agencies are reimbursesd reasonable incidentals on storage and maintenance of grains procured and held by them. It is the endeavour of Food Corporation of India to take over such stocks as expeditiously as possible by increasing movement and storage capacities.

Construction of commercial complex at Bara Hindu Rao, Delhi

3350, SHRI J. P. GOYAL: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply to Unstarred Question 1674 given in Rajya Sabha on the 8th August, 1986 and state.

(a) whether it is a fact that the Delhi Development Authority now propose to reverse its earlier decision of not allowing the Defni Cloth Mills Ltd. to undertake commercial construction at its mill complex in Bara Hindu Rao; and <u>_</u>_____

(b) if so, what are the details in this regard and the reasons for which the DCM is being allowed to construct flatted factories and residential flats in violation of the policy of the Master Plan?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVE-LOPMENT (SHRI DALBIR SINGH): (a) No, Sir.

(b) Does not arise.

SFS flats in Narain Vihar, New Delhi

3351, SHRI J. P. GOYAL: Will the Minister of URBAN DEVELOP-MENT be pleased to state:

(a) whether it is a fact that against the quoted price of Rs. 1,22,000/-,

1,14,000/_ and 96,000/- for Ground Floor, First Floor and Second Floor respectively for self-financing flats allotted in Narain Vihar in 1984 the Delhi Development Authority charged Rs. 126,000/_ for Ground Floor; Rs. for First Floor and Rs. 1,22,000/_ 1.09.800/for Second Floor Flats, thus making an increase of Rs. 4000/., 8200/_ and 13,800/- for Ground, First and Second Floor flats respectively;

(b) what are the reasons and jus. tification for increasing irrationally the prices in the case of Ground, First and Second Floor flats; and

(c) what steps are contemplated to refund the extra charges recovered from particularly First and Second Floor flat allottees?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVE-LOPMENT (SHRÏ DALBIR SINGH): (a) to (c) The disposal price at which the dwelling units are allotted by the DDA to the beneficiaries is on their actual cost to the based DDA, without any margin of profit. There has been variation in the disposal price of dwelling units, as compared to that indicated at the time of announcement of the scheme concerned, owing to the higher cost of construction, resulting from rise in the cost of labour, materials etc. The question of any refund to the allottees does not, therefore, arise.

सुखा राहत कार्यक्रम के ग्रंतर्गत लबित कार्य का पूरा किया जाना

3352. श्री संतोष बागड़ोदिया : क्या जल संसाधन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सुखा राहत के अन्तर्गत किये जाने वाले लंबित कार्यको पूरा करने के लिए योजना बनायी गई थीं ग्रौर क्या इस नीति के अनुसार राज्यों में यह कार्य पूरा किया जा चुका है स्रौर यदि नहीं, तो उसके क्या कारण हैं।

(ख) क्या यह सच है कि 1983-84 के सुखे के दौरान राजस्थान के भीलवाड़ा जिले में जहाजपुर पंचायत समिति

लुहारीकला ग्राम में भीमालय बांध पर निर्माण कार्य किया गया था ग्रौर उस पर1.78 लाख रुपये की धनराशि खर्च को गई थो तथा मानदेव बांध पर 70 हजार रुपये तथा टीकमगढ़ बांध पर 80 हजार रुपये की धनराशि खर्च की गयी थी;

(ग) क्या यह सच हैं कि पिछले वर्ष के दौरान सूखा राहत कार्यक्रम के ग्रंतगैत इस कार्य को पूरा करने के लिये सिंचाई विभाग ने भी 50 हजार रुपये को धनाराशि खर्च की थी परन्तु यह काम ग्रधूरा पड़ा है ; ग्रौर

(घ) क्या चालू वर्ष के दौरान राष्ट्रीय ग्रामीण रोजगार कार्यक्रम तथा ग्रामीण भूमिहीन रोजगार गारंटी कार्य-क्रम के स्रंतर्गत इस कार्य को पूरा किये जाने का विचार है। यदि हां, तो इस कार्य के कब तक स्रारम्भ किये जाने की संभावना है ?

जल संसाधन मंत्री (श्री बी. शंकरानन्द): (क) से (घ) राज्य सरकारों द्वारा बाढ़ राहत निधियों से कियान्वित किये गए कार्यो तथा उनको पूरा करने से संबंधित ब्यौरे केन्द्र में नहीं रखे जाते।

Encroachment of DDA land by private school

3353. SHRI K. GOPALAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the private schools functioning on the encroached DDA land_still:

(b) the area of the land illegally occupied and the period from which the illegal occupation have come to the knowledge of the DDA and the steps taken to remove such encroachments; and

(c) what steps are proposed to be taken to remove such encroachments immediately?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVE-LOPMENT (SHRI DALBIR SINGH): (a) 17 schools are functioning unauthorizedly on the DDA's land. (b) About 10 acres of DDA's land is under illegal occupation of these schools for varying periods. Eviction proceedings have been initiated by the DDA in some cases.

(c) The DDA proposes to take the following action in the matter:

(i) Steps for getting vacated the stay against dispossession issued by the Judicial Court.

(ii) Launching of proceedings under the Public Premises (Eviction of Unauthorised Occupants) Act and the Delhi Development Act.

(iii) Filing of **FIRs** under the amended provisions of the Public Premises (Eviction of Unauthorised Occupants) Act and the Delhi Development Act which make such enchoachment a cognizable offence.

Grievances of employees of the Agritural Produce Marketing Committee, Azadpur, Delhj

3354 SHRI RAMSINGHBHAI PAT-ALIYABHAI RATHVAKOLI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that there is resentment among daily wage and regular employees of the Agricultural Produce Marketing Committee, Azadpur, Delhi;

(b) if so, what are the reasons therefor:

(c) whether these amployees have also threatened to resort to direct action soon in case their demands regarding equal wages for equal work and medical allowance etc., are not met;

(d) if so, what measures have been taken by the Administration to remove resentment among them;

(e) whether it is a fact that officers and members of staff in the Administration indulge in illegal activities: